

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3508/2014

this the 17th day of May, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Manju Mittal
Aged 58 years
W/o Late Shri Suresh Chand Mittal
(was holding VDC post)
R/o C-93, DDA Colony
West Gorakh Park, Shahdara
Delhi-32. Applicant.

(By Advocate: None)

Versus

1. East Delhi Municipal Corporation
Through its Commissioner
Office at : Udyog Sadan
Industrial Area Patpar Ganj
Delhi – 110 092.

2. Deputy Health Officer
School Health Scheme
Shahdara North Zone
EDMC Karkardooma Delhi-92.Respondents

(By Advocate: Ms. Sangita Rai)

ORDER (ORAL)

Heard Ms. Sangita Rai, learned counsel for the respondents and perused the record.

2. The main grievance of the applicant is that the respondents have not settled the retiral benefits. However, the respondents vide their counter categorically stated that they have given a calculation sheet for each payment to the applicant and that the pension of the applicant has been revised after settling the differences of GIS, GPF, Arrear of MACP and other

arrears. Accordingly, the entire terminal benefits of the husband of the applicant has been released.

3. The applicant has filed the present OA seeking to release the retiral benefits of her deceased husband. Though along with the counter, various documents showing the payment of retiral benefits to the applicant has been filed on 13.01.2016, the applicant has not filed any rejoinder thereto.

4. In the circumstances and since the respondents have already redressed the claims of the applicant substantially, no further orders/directions are necessary in this OA. Accordingly the OA is disposed of. However, the applicant is at liberty to avail her remedies, if she is still having any other grievances, in accordance with law. No costs.

(V. Ajay Kumar)
Member (J)

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